302	Written Answers to	[RAJYA SABHA]		Unstarred Questions	
1	2	3	4	5	6
20.	Odisha	72873	67496	62657	58738
21.	Punjab	26656	26433	25436	25095
22.	Rajasthan	61119	58120	54915	52195
23.	Sikkim	1308	1216	1308	1207
24.	Tamil Nadu	55542	45938	50080	40028
25.	Tripura	9911	9911	9911	9911
26.	Uttar Pradesh	188259	176909	165331	155632
27.	Uttarakhand	23159	18620	18039	13492
28.	West Bengal	117170	107352	117170	102324
29.	Andaman and Nicobar Islands	720	708	689	689
30.	Chandigarh	500	500	500	500
31.	Delhi	11150	10806	11150	10897
32.	Dadra and Nagar Haveli	281	246	247	220
33.	Daman and Diu	107	107	107	107
34.	Lakshadweep	107	107	96	96
35.	Puducherry	788	788	788	788
e-	Total:	1374410	1276769	1255456	1162832

Activity maps for Panchayat institutions

459. SHRI MANI SHANKAR AIYAR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Ministry is preparing Activity Maps for the devolution of functions, Funds and Finances to the Panchayat Raj Institutions;
- (b) if so, which schemes and programmes of the Ministry are being covered and which are not, and the reasons therefor; and

the deadline(s) set by the Ministry for completion of Activity Mapping for the first set of schemes and subsequent schemes and programmes?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) Yes, Sir. Activity Mapping for devolution of functions, funds and finances to the Panchayati Raj Institution have been prepared for the Integrated Child Development Services (ICDS) Scheme, a flagship programme being administered by the Ministry of Women and Child Development. Activity mapping has not been done for any other scheme.

The process of consultation with the States/UTs is on to finalize the Activity (c) mapping of ICDS Scheme.

Refocusing on juvenile justice system

460. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- whether the Chief Justice of India, during January, 2013, had stressed the (a) need to focus on childcare and rehabilitation in juvenile justice system;
- if so, whether the society at large requires to be sensitized to give special attention to children who have been marginalized;
- whether the Ministry has formulated such a proposal in consultation with the Ministry of Law and Justice; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The juvenile justice system in India is established by the Juvenile Justice (Care and Protection of Children), 2000, which is the primary law aimed at ensuring the care and protection of children in need of care and protection and children in conflict in law. The Act is being implemented by State Governments/UT Administrations. The Government in the Ministry of Women and Child Development has not received any suggestions from Chief Justice of India on the need to focus on childcare and rehabilitation in juvenile justice system in January, 2013.

(b) to (d) Does not arise.